

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

RAJYA S A B H A

UNSTARRED QUESTION No. 118

ANSWERED ON THURSDAY, THE 20TH JULY, 2023.

Recommendations on Uniform Civil Code

118. Shri Elamaram Kareem :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is planning to implement Uniform Civil Code in the Country;
- (b) The recommendations of 21st Law Commission on this matter and the actions taken by Government on those recommendations;
- (c) the reasons for not accepting the recommendations and reasons why the 22nd law commission is again considering this subject; and
- (d) the reason for taking such a decision in a hurried manner?

A N S W E R

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

- (a) to (d) The 21st Law Commission of India had issued a consultation paper on “Reform of Family Law” on 31.08.2018, however, it had not submitted any report. Since

more than four years have lapsed from the date of issuance of the said Consultation paper, the 22nd Law Commission decided to solicit views and ideas of the public at large and religious organizations on 14.06.2023, bearing in mind the relevance and importance of the subject matter and also various court order on the subject of uniform civil code .
